

(c) whether any American agency has been invited for providing financial assistance for the establishment of this project,

(d) if so, the details thereof and

(e) the time by which the construction work is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI) (a) and (b) The Tehri Hydro electric Project, also known as Gangavali Stage I of Karnataka, was cleared from environment angle by Ministry of Environment & Forests on 20.2.1979 stipulating a number of safeguard measures which are to be complied with by the project authorities. Meanwhile since there is a change in the scope of the project, Ministry of Environment & Forests have requested the State authorities to submit the revised project report. So far the revised report has not been furnished by the State authorities to Ministry of Environment and Forests.

(c) to (e) Memoandum of Understanding has been signed between Cathness International Power Corporation (USA) and Government of Karnataka in August 1992 for execution of the Project.

[*Translation*]

Tehri Dam project

2141 SHRI NITISH KUMAR
DR MAHADEEPAK SINGH
SHAKYA
MAJ GEN (RETD) BHUWAN
CHANDPA KHANDURI
SHRI RAJVEER SINGH

Will the Minister of POWER be pleased to state

(a) whether the Tehri Dam Project has

since been cleared from the environment point of view,

(b) if so, whether the work on the project has been resumed,

(c) if so, the amount spent on the project during 1991-92 and as on November 30, 1992

(d) whether Russia has offered to finance the project and

(e) if so, the details thereof indicating the amount likely to be received from Russia for the project?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI) (a) The Tehri Project was cleared by Ministry of Environment & Forest in July 90 with certain conditions

(b) Rehabilitation works and other infrastructure activities are proceeding as planned. Construction work on the dam site, would be resumed after the Government's appraisal is accorded.

(c) A sum of Rs 78.99 crores was spent on the Project during 1991-92 and a sum of Rs 747.28 crores (provisional) has been spent as on Nov 30, 1992.

(d) and (e) The Russians have evinced interest in the implementation of Tehri Dam Project. However no detailed offer including financing package has been received.

[*English*]

Private Sector participation in T.V Channel

2142 SHRI PAWAN KUMAR BANSAL
SHRI JAGJYOTAN MISHRA
SHRI HARSH KISHORE SINGH
SHRI MADAN LAL KHURANA

SHRI GURUDAS KAMAT:
 SHRI M.V.V.S MURTHY:
 SHRI SUDARSAN
 RAYCHAUDHARI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have decide to give rights of broadcasting/tele-casting of F.M. Band of all India Radio and Metro Channel of Doordarshan to the private sector; and

(b) if so, the details of terms and conditions laid down in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIHJA VYAS): (a) and (b). Government have decided to allot time slots on the metro channels of Doordarshan and FM channels of All India Radio in Delhi, Bombay, Madras and Calcutta to private producers. The Scheme and its details are given in the attached statement.

STATEMENT

The Scheme of Allotment of time slots on the Metro Channels of Doordarshan and FM Channels of all India Radio in Delhi, Bombay, Madras and Calcutta.

1. SHORT TITLE AND COMMENCEMENT:

(a) This Scheme may be called the Scheme for allotting time slots on the Metro Channels of Doordarshan and All India Radio; (c) it shall come into force with immediate effect.

2. DEFINITIONS:

In this scheme, unless the context otherwise requires-

(i) 'Channel' means Television or F.M. Radio Channel in metropolitan cities of Delhi, Bombay, Madras and Calcutta.

(ii) 'President' means President of India.

(iii) 'Government' means Ministry of Information and Broadcasting of the Central Government.

(iv) "Council" means Broadcasting Council of India.

(v) 'Chairman' means Chairman of the Broadcasting Council of India.

(vi) 'Member' means Member of the Broadcasting Council.

3. BROADCASTING COUNCIL: (See at page 7-***)

There shall be a Broadcasting Council comprising a Chairman and eight other members which shall be appointed by the Government by issue of notification in the Official Gazette. The Chairman shall be a person of stature and eminence. Of the other members Director General, Doordarshan/ All India Radio, Engineer-in-Chief, Doordarshan/All India Radio and a representative of Ministry of Information and Broadcasting will be ex-officio members. Other members, shall be drawn from amongst media persons, authors, playwrights, performing artists and film personalities of stature and eminence with knowledge and expertise of electronic media.

(*Note: When matters relating to Doordarshan are being deliberated, DG: Doordarshan and Engineer-in-Chief, Doordarshan would be members. Likewise when matters relating to AIR are being deliberated DG: All India Radio and Engineer-in-Chief, All India Radio would be members)

4. TENURE OF THE COUNCIL:

The Council shall have a tenure of 3 years from the date of its formation or till a new Council is appointed. Vacancies of Chairman and the members shall be filled up only for the unexpired part of the tenure of the Council.

5. TERMS AND CONDITIONS OF MEMBERS:

Chairman and members other than ex-officio members will be paid travelling and daily allowance as applicable to members of the high-powered committee as laid down by the Central Government from time to time.

6.(i) FUNCTION OF THE COUNCIL:

The Council shall perform the following functions:

(a) Invite applications by issue of public notice from individuals who should be citizens of India/companies with majority Indian shareholding/partnership firms all of whose partners should be citizens of India for the purpose of allotment of time slots on the television/radio channels.

(b) Issue licence and allocate suitable time slots for the programmes on the channels of AIR Doordarshan.

(c) Review the programmes telecast/broadcast by the licencees.

(d) Consider, decide and take action for suspension/revocation of licence.

(e) Decide the quality parameters for the programmes on the channels.

(f) Act as the forum for redressal of complaints/grievances in respect of the programmes telecast/broadcast by the licencees under this scheme.

6(ii) DIRECTIONS BY THE GOVERNMENT:

Government will have the power to issue directions and lay down policy guidelines in respect of this Scheme from time to time and the Council shall be amenable to such directions and guidelines.

7. ELIGIBILITY CRITERIA FOR LICENCEES:

The producers interested in obtaining a licence under this Scheme should meet the following criteria:

(a) Should be a citizen of India (for individuals)/company with majority Indian shareholding/partnership firm all of whose partners are citizens of India.

(b) Should not have been declared as insolvent or convicted in a criminal case.

(c) Should produce sufficient evidence of sound financial standing.

(d) Must confirm in writing, willingness to abide by the guidelines spelt out in this Scheme.

(e) Should furnish a written undertaking to conform to all the conditions specified in the licence or any subsequent directive of the Council or Government.

(f) Applicants interested in news/news related programmes must not be owning any newspaper/magazine in circulation in the area covered by the channel for which application is made.

(g) Applicants should have proven track record in producing television/radio programmes feature films, video films, video magazines, documentaries etc

(*Note: Deleted vide Public Notice No. 8/1/92-PPC dated 27.10.92).

8. APPLICATION FOR LICENCE:

The Council shall invite applications from parties desirous of allotment of time slots on the second channel by giving a public notice at appropriate intervals. Such applicants shall pay a sum of Rs. 1000/- as processing fee.

9. ALLOCATION OF TIME SLOTS:

The Government shall indicate from time to time to the Council the availability of time slots on the relevant channel for the purpose of this Scheme. The Council shall allocate to the successful applicants the appropriate time slots on relevant channels. The Council shall oversee through AIR/Doordarshan the adherence to the stipulated technical parameters for ensuring national radio frequency management.

10. GUIDELINES GOVERNING THE PROGRAMMES PUT OUT UNDER THIS SCHEME:

(i) The programmes shall not violate the AIR Broadcast Code which prohibits the following:

- (1) Criticism of friendly countries;
- (2) Attack on religions or communities;
- (3) Anything obscene or defamatory;
- (4) Incitement to violence or anything against maintenance of law & order;
- (5) Anything amounting to contempt of court;
- (6) Aspersions against the integrity of the President and Judiciary;

(7) Anything affecting the integrity of the Nation; and,

(8) Criticism by name of any person.

(ii) The licensee will fully conform to the advertisement code which are applicable to All India Radio and Doordarshan and to future modifications therein.

(iii) The programmes shall conform to the provisions of Section 5 (b) of the Cinematograph Act, 1952 and guidelines issued thereunder for film certification by the Government from time to time.

(iv) The programmes should not infringe the provisions of the Copyright Act.

(v) The channel must carry at least twenty percent of its broadcasting time, programmes considered by the Council to be socially relevant and necessary for developmental purposes.

(vi) The channel shall carry such programmes of importance to the Nation as may be directed by the Government from time to time. This would include Addresses to the Nation by the President and the Prime Minister.

(vii) The programmes broadcast by the channel should not be the means for furtherance of the interests of any political party.

(viii) During election time, in respect of broadcast by or about political parties, the channel shall conform to the guidelines issued by the Election Commission of India.

(ix) While dealing with any matter of controversy, the programmes shall present all points of view in a fair and impartial manner.

11. **QUALITY RATING:**

The Council shall periodically review the programmes put out by the licensees based on the quality parameter determined by it. Licensees whose programmes are found to be below the threshold both in terms of contents and technical parameters shall be asked in writing, to effect the necessary improvements in their programmes. The track record of licensees in terms of the quality of their programme would form an essential criteria at the time of considering renewal of their licence. The Council shall also publish periodically the results of this evaluation of the quality of the programme.

12. **REDRESSAL OF GRIEVANCE:**

The Council on receipt of a written complaint from an individual or institution against any particular programme put out by a licensee under this Scheme shall examine it, in consultation with the licensee, if considered necessary, and take appropriate corrective action if the complaint is sustained. The Council may direct the licensee to broadcast its findings and if necessary, take action to suspend/revoke the licence.

13. **SUSPENSION/REVOCA-TION OF LICENCE::**

The Council may on repeated infringement of the guidelines for programmes by the licensees, or on account of the non-compliance with the conditions specified in the licence, suspend or revoke the said licence. However, unless immediate suspension/revocation of the licence is considered essential in public interest, the licensee shall be informed in writing about the infringement of the programme guidelines/ conditions of the licence, and given 15 days time to furnish his explanation. This explanation will be examined by the Council and its

decision communicated to the licensee.

14. **RENEWAL OF LICENCE::**

The Council shall initiate action for deciding on the renewal of any licence issued under this Scheme six months prior to the expiry of the period specified in the licence. The Council shall take a decision in the matter on the basis of the following criteria;

(a) Performance of the licensee during the period of the existing licence.

(b) Quality rating of the programmes produced by the licensee.

(c) Proposals on similar theme/subject received from other companies.

(d) Need for a particular programme in the overall programme requirement of the channel at a given time.

15. **CONTROL OF THE CHAN-NELS BY GOVERNMENT::**

In the event of war or natural calamity the Government may, in public interest, through an order, take over the control and/ or management of all broadcasting under the licences issued under this Scheme.

16. **LICENCE FEE:**

The amount of licence fee payable by the licensee shall be as determined by the Government from time to time.

17. **REMOVAL OF DOUBTS:**

Where a doubt arises as to the interpretation of any of the provisions of this Scheme, the matter shall be referred to the Government for decision.